

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3418/2018

New Delhi, this the 12th day of September, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Rich Pal Singh
S/o Uday Singh
R/o H. No. E-2/229, 3rd Floor
Sector 11, Rohini Delhi-110085.Applicant

(By Advocate: Mr. Vipul Kr. Upadhyay for Mr. J.S. Mann)

Versus

1. The Commissioner (North DMC)
Dr. Shayama Prasad Mukherjee
Civic Centre, Jawahar Lal Nehru Marg,
New Delhi.110002.
2. Deputy Chief Accountant (North DMC)
Civil Line Zone
16, Rajpur Road, Delhi-54. .. Respondents

ORDER (ORAL)

At the outset, learned counsel for the applicant stated that retiral benefits of the applicant has not been disbursed despite the fact that he has retired more than a year ago, i.e., on 28.02.2017.

2. In this regard, he informed the Bench that he has sent a legal notice dated 26.03.2018 which has not been decided by the respondents. He submitted that the applicant will be satisfied if the respondents are directed to decide his

legal notice dated 26.03.2018 in a time bound manner as per law.

3. In view of the limited prayer of the applicant, the OA is disposed of, at the admission stage itself directing the respondents to decide his legal notice dated 26.03.2018 by passing an appropriate, reasoned and speaking order within three months from the date of receipt of a certified copy of this order.

4. It is made clear that nothing has been commented upon the merits of the case.

**(Praveen Mahajan)
Member (A)**

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